

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-208**  
IB-2036/ND/2019

**IN THE MATTER OF:**

M/s Micra Clouds Services Pvt Ltd

Vs

M/s Masters India Pvt Ltd

....Applicant

....Respondent

**SECTION**

U/s 9 IBC Code, 2016

Order delivered on 17.08.2020

**CORAM:**

**SHRI ABNI RANJAN KUMAR SINHA**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI K.K. VOHRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Abhay Mani

For the Respondent :

**ORDER**

Mr. Abhay has appeared on behalf of petitioner and submitted that in pursuant to order dated 15.07.2020, the petitioner was directed to serve the copy of notice upon the respondents and affidavit of service has to be filed but to some <sup>due</sup> unavoidable circumstances the same could not be served upon the respondents and he seeks 2 days' time to serve notice upon the respondents, at their request one opportunity is being given to them to serve notice upon the respondents and also filed the affidavit of service. List the case after receiving the affidavit of service.

- Sol -

(K.K. VOHRA)  
MEMBER (T)

- Sol -  
(ABNI RANJAN KUMAR SINHA)  
MEMBER (J)